

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 1104/93

Transfer Application No: --

DATE OF DECISION 17-12-93

Shri N.K.Malode

Petitioner

Mr.P.V.Daware

Advocate for the Petitioners

Versus

The DG (CW) Min. of Communication, New Delhi & Ors.
Respondent

Mr.P.M.Pradhan

Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri Justice M.S.Deshpande, V. C.

The Hon'ble Shri M.R.Kolhatkar, Member(A)

1. ~~Whether Reporters of local papers may be allowed to see the Judgement ?~~
2. To be referred to the Reporter or not ? *Yes*
3. ~~Whether their Lordships wish to see the fair copy of the Judgement ?~~
4. Whether it needs to be circulated to other Benches of the Tribunal ? *Yes*


(M.S.DESHPANDE)
VC

M

NS/

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A.1104/93

Shri N.K.Malode,
C/o. Shri P.V.Daware,
Advocate, High Court,
Plot No.12,
'Rachanakar Colony'
Aurangabad.

.. Applicant

-versus-

1. The Director General(C.W.)
Govt. of India,
Ministry of Communications,
Deptt. of Telecommunications,
20, Ashoka Road, Sanchar Bhavan,
Parliament Street,
New Delhi - 110 001.
2. The Chief General Manager,
Deptt. of Telecommunications,
Maharashtra Circle, GPO, Building
Bombay - 400 001.
3. The General Manager Telecom,
Marathwada Region,
Somesh Colony, Nanded - 2.
4. The Telecom Dist.Engineer,
Aurangabad Divn. Aurangabad
'Anvikar Bldg' Adalat Road,
Aurangabad 431 001.

.. Respondents

Coram: Hon'ble Shri Justice M.S.Deshpande
Vice-Chairman.

Hon'ble Shri M.R.Kolhatkar, Member(A)

Appearances:

1. Mr.P.V.Daware
Advocate for the
applicant.
2. Mr.P.M.Pradhan
Counsel for the
Respondents.

ORAL JUDGMENT :
(Per M.S.Deshpande, V.C.)

Date: 17-12-93

Heard Mr.P.V.Daware for the applicant
and Mr.P.M.Pradhan counsel for the respondents.
Leave granted to the applicant to amend the dates
given in clause 15(a) & (b). Delay condoned. MP
815/93 is disposed of.

2. Respondents file an affidavit in
reply to which are annexed two circulars on the

subject of revision of pay scales of Draughtsman. The communication dt.23-8-93 squarely covers the case of the applicant and the actual benefits ^{as} flow~~n~~ from the order dt. 19-8-93 also squarely meet the demands made by the applicant in the present case and in view of the decision taken by the Govt. we direct the respondent No.1 to implement the order dt. 11th September,1987 as mentioned in prayer (a) notionally from 22-8-73 and actually from 16-11-78 within a period of six months from the date of communication of this order subject to the applicant giving an undertaking as per clause (7) of the communication dt. 23-8-93 which has been annexed to the written statement.

3. With this direction the O.A. is disposed of.

M.R. Kolhatkar

(M.R. KOLHATKAR)
Member(A)

M.S. Deshpande

(M.S. DESHPANDE)
Vice-Chairman

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